

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 26.04.2012**

The meeting No.03/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 26.04.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

At the outset, the Minutes of NC-V Meeting No.49/AM-12 dated 22.03.2012 were ratified. The agenda for meeting No.03/AM-13 dated 26.04.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER : 3/84-ALC3/2012 MEETING DATE : 26.04.2012**

**MANUAL AGENDA CASES**

(1)

Case No.47	M/s Niyaz Apparels
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NC 03/AM-13, dt.26.04.2012	File No.01/84/50/423/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0410074947 dated 28.09.2005.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and seen the samples and copies of the shipping bills and has been accounted for in the shipping bill prior to the export. According to samples, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the ad-hoc norms at item No.3 i.e. 100% cotton tape and allowed 2 yard of 100% cotton tape per piece.

(2)

Case No.48	M/s CLC Corporation, New Delhi
NC 03/AM-13, dt.26.04.2012	File No.01/84/162/304/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No. 0510114531 dated 19.01.2004.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification, copy of the earlier decision of NC and reason for delay in submission of representation and technical person to explain the case. The case stands for re-listing on 24.05.2012.

(3)

Case No.49	M/s Om Jyoti Apparels, Noida
NC 03/AM-13, dt.26.04.2012	File No.01/84/50/289/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510309186 dated 24.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Maninder Singh, present before the NC on behalf of the firm. Mr. Maninder Singh had shown some patchwork fabric before the Committee. From the description of the fabric, it is not possible to ascertain whether patchwork has been made or other-wise. The Committee also viewed that the export product and import product are the same. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(4)

Case No.50	M/s T.W. Exports Pvt. Ltd., New Delhi
NC 03/AM-13, dt.26.04.2012	File No.01/84/162/974/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210168 dated 08.10.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 24.05.2012.

(5)

Case No.51	M/s Hitex Healthcare, Una, Himachal Pradesh
NC 03/AM-13, dt.26.04.2012	File No.01/84/162/371/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.2210012476 dated 31.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Ashish Kumar Mittal, Chartered Accountant, present before the NC on behalf of the firm and presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Garments of Non Woven fabrics under heading 5603 imported non-woven fabric (SMS) under heading 5603 used in manufacturing (Total weight of garment would be 34850 Kgs.). The GSM of fabric used in the garment would match the GSM of fabric imported under the	3,00,000 Nos.	Non-woven fabric (SMS), 25GSM to 70 GSM	36,540 Kgs (@ 116 grams weight per piece + 5% wastage)

licence.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.52	M/s K.E. Technical Textiles Pvt. Ltd.
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/355/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210134925 dated 07.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details of the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case by allowing 8% wastage from 6% wastage as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tubular Bags (Gauntlet) containing Polyester yarn -5450 Kgs.	40,000 Nos.	Polyester yarn T/C:- 500 Denier high tenacity	5886 Kgs. (including 8% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(7)

Case No.53	M/s K.E. Technical Textiles Pvt. Ltd
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/260/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0210116408 dated 18.08.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details of the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case by allowing 8% wastage from 6% wastage as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity		
1.	Tubular Bags (Gauntlet) containing Polyester yarn - 2182.84 Kgs.	80,846 Nos.	Polyester yarn T/C:- 500 Denier high tenacity	2357.467 Kgs. (including 8% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No.54	M/s JCT Limited, Phagwara
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/323/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.3010081028 dated 29.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.05.2012.

(9)

Case No.55	M/s Gaurav International, New Delhi
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/064/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.0510217510 dated 07.03.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% cotton printed woven fabric, GSM-65+/-	10,000 Nos.	100% cotton printed woven fabric, GSM-	17,200 Sq. meter

	10%, Style No. 582002		65+/-10%	
2.	Girls Bermuda made of 100% cotton printed woven fabric, GSM-173+/-10%, Style No. 579730	24,000 Nos.	100% cotton printed woven fabric, GSM-173+/-10%	24,000 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No.56	M/s J.D. Jones & Co. Pvt. Ltd., Chennai
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/038/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.0210126860 dated 22.05.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan gland packing NA-758H	900 Kgs.	Graphite composit fiber expended PTEE graphite	918 Kgs. (including 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No.57	M/s Fine Fair Exports (India) Pvt. Ltd., Tamil Nadu
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/347/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.3210052361 dated 20.01.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.05.2012

(12)

Case No.58	M/s Finproject India Pvt., Ltd., Jaipur
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/347/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.1310035784 dated 29.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Eva Sole footwear	44,017 Kgs.	Eva-ethylene vinyl acetate copolymers	50,019 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.59	M/s Richa & Co., New Delhi
NC 03/AM-13, dt. 26.04.2012	Part File No.01/84/162/438/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0510307705 dated 14.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 24.05.2012

(14)

Case No.60	M/s Richa & Co. New Delhi
NC 03/AM-13, dt. 26.04.2012	Part File No.01/84/50/111/AM-07/DES-V
Re-fixation of input output norms against Advance Authorization No.0510183620 dated 29.05.2006..	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been finalised by NC in its meeting No.02/AM-13, held on 19.04.2012. The Committee, therefore, decided to withdraw this case from the agenda.



(15)

Case No.61	M/s Techno Flex Industries, Mysore
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/228/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0710082683 dated 22.09.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination, issue of deficiency letter to applicant firm and comments. It was decided to defer the case for re-listing on 24.05.2012.

(16)

Case No.62	Ref. received from Jt. DGFT, Kolkata, M/s Bhadresh Trading Corporation Ltd. Mumbai
NC 03/AM-13, dt. 26.04.2012	File No.01/84/162/717/AM-09/DES-V
Fixation of SION for Raw Cotton carded or combed.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments/views of technical members of the Norms Committee-V. On receipt of the comments/views of the technical members of the NC, a final view will be taken in the matter. It was decided to defer the case for re-listing on 17.05.2012.

### Outside agenda cases

(17)

Case No.1	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 03/AM-13, dt. 26.04.2012	File No.01/84/162/587/AM-08/DES-V
Re-fixation of input output norms against Advance Authorization No.0510207010 dated 31.07.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager (Import), present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 92% cotton 8% spandex jersey knitted fabric, GSM-145+/-10%	37,000 Nos.	92% cotton 8% spandex jersey knitted fabric, GSM-145+/-10%	76,590 Sq. meter (@ 2.07 sq. meter & 0.300 Kgs. per piece)
2.	Ladies top made of 92% cotton 8% spandex jersey knitted fabric, GSM-145+/-10% & 100% cotton knitted fabric, GSM-145+/-10%	20,000 Nos.	92% cotton 8% spandex jersey knitted fabric, GSM-145+/-10%	34,600 Sq. meter (@ 1.73 sq. meter & 0.250 Kgs. per piece)
			100% cotton knitted fabric, GSM-145+/-10%	9600 Sq. meter (@ 0.48 sq. meter & 0.070 Kgs. per piece)
3.	Ladies top made of 100% cotton knitted fabric, GSM-145+/-10%	42,000 Nos.	100% cotton knitted fabric, GSM-145+/-10%	91,140 Sq. meter (@ 2.17 sq. meter & 0.315 Kgs. per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.2	M/s Gaurav International, Gurgaon
NC 03/AM-13, dt. 26.04.2012	File No.01/84/50/780/AM-06/DES-V
Fixation of input output norms in respect of Advance Authorization No.0510178249 dated 07.03.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case in

respect of item No.1 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 100% cotton denim fabric, GSM-237+/-10% variation	11,500 Nos.	100% cotton denim fabric, GSM-237+/-10% variation	11,730 Sq. meter (@ 1.02 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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